

Payment of compensation for land acquired for NH-57

‡244. SHRI RAM NATH THAKUR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether NH-57 has been operational for about ten years, yet its construction work has still not been completed;
- (b) whether the compensation has not been given to the people for acquiring their land situated by the road;
- (c) the number of land owners between Sakari to Forbesganj who have not yet received compensation due to which the road remains incomplete; and
- (d) by when this road would be completed and people would receive compensation for their land?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH L. MANDAVIYA): (a) The National Highway (NH-57) Project is complete and operational since June, 2016. The last part of 4 laning of NH Project at Narpatganj in Araria District was completed in June, 2016. This work was divided into 10 civil contract packages. However at few locations the service roads could not be completed due to encroachment issues. The stretch is at present under Operation Maintenance and Transfer (OMT) contract.

(b) and (c) District Land Acquisition Officers are designated as Competent Authority Land Acquisitions (CALAs) for their respective districts. National Highway Authority of India (NHAI) provides compensation amount as per award determined by CALAs. In the instant case, compensation has been disbursed by CALA except where the land owners have not coming forward to receive the same due to title issues or there are arbitration/court cases with respect to compensation. As of now, 24 nos. of the land owners have submitted their representations for non- payment of compensation and the same have been forwarded to respective CALAs for verification.

(d) The 4 laning of entire stretch is complete and the said NH is operational under OMT contract. The work of service road is incomplete due to encroachment issues. Once the hindrances/encroachments are removed by the State Government, the same shall be constructed by the OMT Concessionaire, who is in place. Amount of compensation as determined by CALAs have been deposited by NHAI who in turn are responsible for disbursement of the same to all willing land owners.

‡Original notice of the question was received in Hindi.